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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

Sahil
15/11/17

(RULE - 4)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

• • •
ORDER SHEET

Original Application No. 41 /2003.

Misc. Petition No. /

Contempt Petition No. /

Review Application No. /

Applicant (s) Sri Hangshadhar Medhi

- Vs. -

Respondent (s) Union of India & Sons

Advocate for the applicant (s) Mr. A. Ahmed

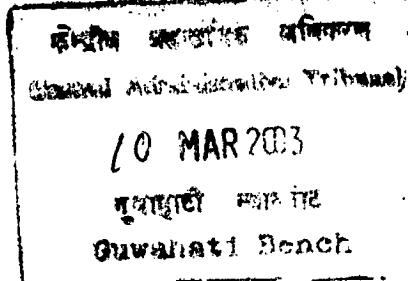
Advocate for the respondent (s) CASO Mr B.C. Pathak.

Notes of the Registry	Date	Order of the Tribunal
An application is in form. Rs 50/- is deposited vide No 7G-605862 dtd. 27/2/03. <i>By Registration</i> 10/3/03.	10.3.03	<p>Present : The Hon'ble Mr Justice D.N. CHOWDHURY, Vice- Chairman.</p> <p>By this application the applicant has assailed the legality of the order of transfer and posting dated 28.2.2003. The impugned order of transfer reads as follows :</p> <p>"The following transfer and posting orders are issued to have immediate effect in the interest of service.</p> <ol style="list-style-type: none">1. Sri Chakreswar Choudhury, Apm, Guwahati GPO on being relieving Sri Hangshadhar Medhi, SPm, Rehabari.2. Sri Hangshadhar Medhi SPm, Rehabari Sub Post Office on being relieved by Sri Chakreswar Choudhury will join as Apm. Guwahati GPO vide Sri Chakreswar Choudhury transferred." <p>According to applicant the order was passed in contravention of the P&T</p> <p>contd..</p>

10.3.03 Manual. The applicant has raised numerous grounds assailing the order of posting and transfer. Considering the facts and circumstances of the case I am of the view that ends of justice will be met if a direction is given on the applicant to submit a representation before the Senior Superintendent of Post Offices, Guwahati, respondent No.3 narrating his grievances. If such representation is filed by the applicant within two weeks from today, the respondent No.3 shall consider the same and pass appropriate order as per law preferably within a month from the date of receipt of such representation. If the transfer order has not been given effect to in that event the order dated 28.2.2003 shall remain in abeyance till disposal of the representation.

The application stands disposed of. There shall, however, be no order as to costs.

Vice-Chairman



Filed by
Shri Hangshadhar Medhi
Applicant
(Advocate)
through
Chaitanya
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION OF 19 OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 41 OF 2003.

LIST OF DATES & SYNOPSIS OF THE APPLICATION

Shri Hangshadhar Medhi -Applicant.

-Versus-

The Union of India & Others -Respondents

27-02-2001 The Transfer Order of the
applicant from Gotanagar Sub-Post
Office to Rehabari Sub-Post
Office (Annexure-A). Page-14

28-02-2003 The Impugned Transfer Order of the
applicant from Rehabari Sub-Post
Office (Annexure-B). Page-15

Annexure-C is the extract of relevant portion
of P & T Manual, Vol.-IV, Chapter-
II regarding Transfer, posting and
rotation of charges. Page - 16 to 21

The application is made against the impugned transfer order dated 28-02-2003 by the Respondent No. 3 which is in total violation of P & T Manual, Vol IV, Chapter-II. Hence, the applicant has filed this application for setting aside and quashing the said impugned transfer order.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION OF 19 OF THE
CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

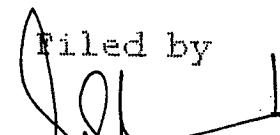
ORIGINAL APPLICATION NO. 41 OF 2003.

Shri Hangshadhar Medhi -Applicant.

-Versus-

The Union of India & Others -Respondents

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5.		Annexure- C	16 to 21

Filed by

Advocate (Abul Ahmed)

H D. Medhi

10 MAR 2003
RECEIVED
10 MAR 2003

Filed by
 Shri Hangshadhar Medhi
 Advocate
 (Case No. 41)
 through
 Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
 GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION OF 19 OF THE
 CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 41 OF 2003.

BETWEEN

Shri Hangshadhar Medhi,
 S/o Late Keshab Chandra Medhi,
 Sub-Post Master, (BCR)
 Rehabari Sub-Post Office,
 P O- Rehabari,
 Guwahati-781008.

-Applicant.

-AND-

1. The Union of India represented by the Secretary to the Government of India Ministry of Communication, New Delhi.
2. The Chief Post Master General,
 Assam Circle, Pan Bazar,
 P.O.-Pan Bazar, Guwahati-1.

H. D. Medhi

3. The Senior Superintendent of Post Offices, Guwahati Division, P O- Pan Bazar, Guwahati-1.

-Respondents.

1) DETAILS OF THE APPLICATION

I) PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:

This application is not made against the impugned transfer order and rotation of charges vide order No. B/R-13/Rotation/Ch IV dated 28-02-2003 issued by the Respondent No. 3.

2) JURISDICTION OF THE TRIBUNAL

The applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

3) LIMITATION

The applicant further declares that the subject matter of the instant application

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is within the limitation prescribed under Section 21 of the Administrative Tribunal Act 1985.

4) FACTS OF THE CASE:

Facts of the case in brief are given below:

4. 1) That your humble applicant is a citizen of India and as such he is entitled to all rights and privileges guaranteed under the Constitution of India.
4. 2) That your applicant was appointed as Postal Assistant on 1968 under the Respondent authorities. He is now serving as Non-Gazetted Sub-Post Master at Rehabari Sub-Post Office. He is aged about 54 years.
4. 3) That your applicant begs to state that he was transferred from Gotanagar Sub-Post Office to Rehabari Sub-Post Office as Sub-Post Master, (BCR), vide No. B/R-13/Rotations/Ch-IV dated 07-02-2001. In the said transfer Order at Serial No. 3 and 4 it has been mentioned that

H. Meethan

Sri Hangshadhar Medhi, SPM, Gotanagar, S.O. on being relieved will join at Rehabari S.O. vice Sri Chakreswar Choudhury transferred. Sri Chakreswar Choudhury, SPM, Rehabari, S.O. on being relieved will join at Guwahati G.P.O. vice vacant post.

Annexure-A is the photocopy of such transfer order No. B/R-13/Rotation/Ch-IV dated 07-02-2001.

4.4) That your applicant begs to state that he joined as Sub-Post Master at Rehabari Sub-Post Office on 29-03-2001 after being relieved by Sri Chakreswar Choudhury, Assistant Post Master, Rehabari who was posted at General Post Officer (GPO), Guwahati.

4.5) That your applicant begs to state that the Respondent No. 3 vide Order No. B/R-13/Rotation/Ch-IV dated 28-02-2003 transferred your applicant to Guwahati GPO vide Sri Chakreswar Choudhury, Assistant Post Master who was again reposted to Rehabari Post Office. As per, P & T Manual Vol. IV, non-gazatted Sub-Post Master tenure at a particular post office is 3 (three) years.

H. A. Medhi

Annexure-B is the photocopy of such order dated 28-02-2003.

4.6) That your applicant begs to state that the above said Transfer Order dated 28-02-2003 is in total violation of P & T Manual Vol.-IV regarding transfer and posting of postal staff. The above-mentioned relevant portion of rules are quoted below for kind perusal of this Hon'ble Tribunal:

ROTATION OF CHARGES

60. The following posts should not ordinarily be occupied by the same official continuously at a time for more than the period shown against each.

*** *** *** *****

(7) Non-gazetted head postmaster	
(8) Non-gazetted Sub-Postmasters	
(8A) Departmental Branch Postmaster	
(9) Town Inspectors	3 years
(9A) Clerks in post Offices having one clerk besides the sub- postmaster.	

61. An Officer should not ordinarily be brought back to the same Division, Sub-division or post until the lapse of an

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interval equivalent to the maximum period for which the post may be held as fixed in the above rules.

Annexure-C is the photocopy of extract of P & T Manual Vol. IV Chapter-II.

4.7) That your applicant begs to state that the Respondents, particularly, the Respondent No. 3 vide his order dated 28-02-2003 again re-posted Sri Chakreswar Choudhury who was posted as Sub-Postmaster in Rehabari Sub-Post Office till 28-03-2001. Hence, the Respondent No. 3 has violated the Manual Provision of P&T Regarding Transfer, Posting and also Rotation of charges.

4.8) That your applicant begs to state that he has not completed his normal tenure, i.e., three years at Rehabari Sub-Post Office and the Respondent No. 3 has transferred him without completion of his fixed tenure. As such, finding no other alternative the applicant has compelled to approach this Hon'ble Tribunal for seeking justice in this matter.

4.9) That your applicant begs to state that the action of the respondents is illegal,

W @ Medhi

arbitrary, mala fide and also not sustainable before the eye of law as well as in facts.

4.10) That your applicant submits that he has got reason to believe that the Respondents are resorting the colorable exercise of power to accommodate their interested persons in their favorable place.

4.11) That your applicant submits that the action of the Respondents is violative of P&T Manual Vol.-IV and with a motive behind.

4.12) That your applicant submits that the action of the Respondents by which the applicant has been deprived of his legitimate rights is arbitrary. It is further stated that the Respondents have acted with a mala-fide intention only to deprive the applicant from his legitimate right.

4.13) That your applicant submits that the action of the Respondents is highly illegal, improper, whimsical and also against the policy adopted by the Government of India.

W. A. Meath

4.14) That your applicant submits that the Respondents have violated the fundamental rights of the applicant.

4.15) That in view of the facts and circumstances it is a fit case for interference by the Hon'ble Tribunal to protect the interest of the applicant by issuing an interim order for stay of impugned order dated 28-02-2003.

4.16) That this application is filed bona fide and for the interest of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1) For that, due to the above reasons narrated in detail the action of the Respondents is in *prima facie* illegal, *mala-fide*, arbitrary and without jurisdiction.

5.2) For that, the Respondents have not considered their own guideline regarding transfer, posting and rotation of charges of Non-gazetted Sub-Postmasters. As such, the impugned order dated 28-02-2003 is

H. a. Madhvi

illegal and liable to be set aside and quashed.

5.3) For that, it is settled proposition of law that when the same principle have been laid down in given cases, all the persons who are similarly situated should be granted the same benefit.

5.4) For that, the Respondents have violated the Article 14, 16 and 21 of the Constitution of India.

5.5) For that, the action of the respondents is arbitrary, mala-fide and discriminatory with an ill motive.

5.6) For that the Respondents have clearly violated the provisions P & T Manual Vol. IV Chapter-II regarding transfer and posting, rotation charge of Non-Gazetted Post Master. As such, the same is liable to be set aside and quashed.

5.7) For that, in any view of the matter the action of the respondents are not sustainable in the eye of law and as well as fact.

H. A. Meethi

The applicant craves leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of this instant application.

6. DETAILS OF REMEDIES EXHAUSTED :

That there is no other alternative and efficacious remedy available to the applicant except invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the applicant further declares that he has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other Court, authority, nor any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

H. A. Meethan

Under the facts and circumstances stated above the applicants most respectfully prayed that your Lordship may be pleased to admit this application, call for the records of the case, issue notices to the Respondents as to why the relief and relives sought for by the applicant may not be granted and after hearing the parties and the cause or causes that may be shown your Lordships may be pleased to dispose up this application on the admission stage and may be pleased to direct the Respondents to give the following relives:

- 8.1) That the Hon'ble Tribunal may be pleased to set aside and quashed the impugned transfer order No. B/R-13/Rotation/CH-IV dated 28-02-2003 issued by the Respondent No. 3.
- 8.2) To pass any other relief or relives to which the applicant may be entitled and as may be deem fit and proper by the Hon'ble Tribunal.

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8.3] To pay the cost of the application.

9) INTERIM ORDER PRAYED FOR:

The applicant most respectfully prays for interim order from this Hon'ble Tribunal may be pleased to stay the impugned transfer order No. B/R-13/Rotation/Ch-IV dated 28-02-2003 issued by the Respondent No. 3.

10) Application Is Filed Through Advocate.

12) Particulars of I.P.O.:

I.P.O. NO. 7G605862

Date Of Issue 27.02.2003

Issued from GUWAHATI G.P.O.

Payable at GUWAHATI

13) LIST OF ENCLOSURES:

As stated above.

...Verification.

H. A. Mehdum

VERIFICATION

I, Shri Hangshadhar Medhi, aged about 54 years, S/o Late Keshab Chandra Medhi, Sub-Post Master, Rehabari Sub-Post Office, PO-Rehabari, Guwahati-781008 do hereby solemnly verify that the statements made in paragraphs No. 4.1, 4.2, 4.4, 4.7, 4.8, 4.9 —

— are true to my knowledge, those made in paragraphs No. 4.3, 4.5, 4.6 —

— are being matters of records are true to information derived therefrom which I believe to be true and those made in paragraph 5 are true to my legal advice and rest are my humble submissions before this Hon'ble Tribunal I have not suppressed any material facts.

And I sign this verification today on this the 10th day of March, 2003 at Guwahati.

Hangshadhar Medhi
Declarant

DEPARTMENT OF POSTS: INDIA
OFFICE OF THE SR.SUPERINTENDENT OF POST OFFICES, GUWAHATI DIVN.
MEGHDOOT BHAWAN 3RD FLOOR, GUWAHATI -781001

NO. B/R-13/Rotation/Ch-IV,

Dated at Guwahati the, 07.02.2001.

The following transfer and posting order is issued to have immediate effect in the interest of service.

1. Sri Pabitra Kr. Das, P.A., Guwahati University HO on being relieved on office arrangement will join as SPM Garchuk SO vice Sri Lakhi Dhar Boro, SPM, Garchuk transferred.

2. Sri Lakhi Dhar Boro, SPM, Garchuk SO on being relieved will join at Gotanagar SO as a SPM vice Sri Hangshadhar Medhi transferred.

✓ 3. Sri Hangshadhar Medhi SPM, Gotanagar SO on being relieved will join at Rehbari SO vice Sri Chakreswar Choudhury transferred.

✓ 4. Sri Chakreswar Choudhury, SPM, Rehbari SO on being relieved will join at Guwahati GPO vice vacant post.

Sd/-
Sr. Superintendent of Post Offices,
Guwahati Division, Guwahati-781001

Copy to:-

- 1-4) The official concerned.
- 5-8) The PFs of the officials.
- 9) The Sr. Postmaster, Guwahati GPO.
- 10) The Postmaster, Guwahati University HO. He is requested to relieve the official at Sl. No. 1 immediately.
- 11) The SPM, Rehbari SO.
- 12) The SPM, Gotanagar SO.
- 13) The SPM, Garchuk SO.
- 14-15) O/C & Spare.

Sd/-
Sr. Superintendent of Post Offices,
Guwahati Division, Guwahati-781001

Attested
J. J. H.
Advocate

DEPARTMENT OF POSTS: INDIA
OFFICE OF THE SR.SUPERINTENDENT OF POST OFFICES, GUWAHATI DIVN.
MEGHDOOT BHAWAN 3RD FLOOR, GUWAHATI -781001

No. B/R-13/Rotation/Ch IV

Dated at Guwahati-781 001 the 28.02.2003

The following transfer and posting orders are issued to have immediate effect in the interest of service.

1. Sri Chakreswar Choudhury, Apm, Guwahati GPO on being relieved on office arrangement will join as SPm, Rehabari Sub Post Office relieving Sri Hangshadhar Medhi, SPm, Rehabari.

2. Sri Hangshadhar Medhi SPm, Rehabari Sub Post Office on being relieved by Sri Chakreswar Choudhury will join as Apm, Guwahati GPO vide Sri Chakreswar Choudhury transferred.

Sell

Sr. Superintendent of Post Offices,
Guwahati Division, Guwahati-781001

Copy to :

- 1-2) The Official concerned.
- 3-4) The P/F of the officials.
- 5) The Sr. Postmaster, Guwahati GPO
- 6) The SPM, Rehabari SO 781 008
- 7) The PM, GU HO
- 8) O/C
- 9) Spare.

Sr. Superintendent of Post Offices,
Guwahati Division, Guwahati-781001

*Attested
Hilal
Advocate*

when necessary, contain a sufficient description of the overseer to prevent possibility of personation.

ROTATION OF CHARGES

57. Ordinarily a Superintendent of Post Offices or Railway Mail Service should not remain in charge of the same Division for more than four years at a time, and an Assistant Director of Postal Services should not also occupy that post for more than four years at one stretch.

58. Every Superintendent of Post Offices should hold charge of a Railway Mail Service Division for at least four years, and every Railway Mail Service Superintendent should hold charge of a Postal Division for not less than four years.

NOTE.—The provisions of this rule do not apply to Superintendents who are above 45 years of age.

59. An Assistant Superintendent of Post Offices or R.M.S. and an Inspector of Post Offices or R.M.S. should not ordinarily remain in the same Division or Sub-Division, as the case may be, or at the same post for more than 4 years at a time.

While ordering transfer or promotion of the officials, care should be taken to ensure that they are not transferred to or posted in their home areas.

60. The following posts should not ordinarily be occupied by the same officials continuously at a time for more than the period shown against each:—

(1) Head clerks of Superintendents (2) Investigating inspectors and sorting inspectors in Circle Offices (3) Head clerks of sections in Circle Offices	} 4 years
--	-----------

(4) Clerks in General Post Offices of first class head post offices dealing with staff cases	4 years
(5) Time-scale clerks in offices of the Superintendents of post offices and Railway Mail Service except sorting clerks in offices of Superintendents, R.M.S.	
(6) Clerks working in the correspondence and accounts Branches of head post offices	
(6-A) Time-scales clerks working in the Philatelic Bureau	

NOTE.—The Divisional Supdt./PPM/Gazetted Postmaster working directly under the Head of the Circle may at his discretion, order transfer of the staff working in the Philatelic Bureau any time before completion of the tenure of 4 years for administrative reasons.

(6-B) *Foreign Post Units*

(i) Class IV, Time Scale Clerks and L.S.G. officials in all branches of foreign post (except Store M.O. & C.E.D. and strong rooms) 4 years

(ii) Class IV, Time Scale Clerks and L.S.G. officials in Store, M.O. & C.E.D. and Strong rooms. 2 years

(6-C) LDCs/UDCs/Supervisory staff (i.e. Junior/Senior Accountants and Accountants in SSG in SBCO/ICO in all offices (subject..... to rotation among themselves every

*After 1st
JULY
Advocate*

year of LDCs/UDCs in offices with more than one LDC/UDC).

(7) Non-gazetted head postmasters	3 years
(8) Non-gazetted sub-postmasters	
(8A) Departmental Branch Postmasters	
(9) Town Inspectors	
(9A) Clerks in post offices having one clerk besides the sub-postmaster	1 year
(10) Other post office clerks (including Lower and Higher Selection Grade) who handle cash valuables	
(11) Clerks in charge of savings bank and <u>sub-accounts departments</u>	

NOTE.—The Divisional authorities may in their discretion extend the tenure up to two years of the staff working in the Savings Bank, Branch of the Head offices and sub-offices not lower in status than the I.S.G.

(12) Sorting clerks in offices of Superintendents, R.M.S. 5 years

(13) Village postmen attached to offices having two or more village postmen	6 months
(14) Time-scale Accountants in Head Post Offices where there is more than one Head Post Office in a Division on the same scale of pay. In single handed offices, the Sub-postmaster will invariably be transferred every three years	4 years

NOTE.—The Scale Accountants in Head Post Offices can be rotated with such Accountants in the Postal Divl. Offices also."

Attested
J. J. Adenale

(15) Sorters in Record Offices and Sub-Record Offices 4 years

(15A) L.S.G. and H.S.G. Sorters in R.M.S. offices 4 years

(16) Clerks in R.L.Os. who handle cash or valuables 1 year

(17) Clerks (including cashiers and Store-keepers) in different section of MMS Organisation under the control of Gazetted Managers only 4 years

(18) Cashiers in Telegraph Engineering Divisions, Telegraph Offices, T.R.A.Os., P. & T. Training Centres, Mail Motor Service, Office of Accounts Officer, Stores and Workshops, Organisations under the Additional Chief Engineer, T. & D. Circle, and in Postal Store Depots. 4 years

(19) "H.S.G. and L.S.G.", officials and clerks in the Postal Stores Depots not declared as independent units 4 years

NOTE.—The period may be extended upto six years in the case of clerks at the discretion of the Supdt. of the Stores Depot concerned.

✓ 60-A. A clerk in circle and Administration officer should not ordinarily remain in the same section for more than four years at a time except in the case of mail and sorting section and PLI Section where he should not ordinarily remain for more than five years at a time.

✓ 60-B. Clerks including Lower Selection Grade Clerks in the subordinate units of the Telegraph Stores Organisation should not ordinarily remain in the same section for more than four years at a time.

60-C. Deleted.

*After 1
J. S. A.
Absent*

Chap. III]

TRANSFERS AND POSTINGS

[60D—62A

✓ 60-D. No clerk, including Selection Grade Clerk, in Telephone Revenue Accounts Offices should be allowed to remain in one Section for more than a period of four years at a time. In exceptional cases, heads of offices will have discretion to extend the said period by one year.

✓ 61. An officer should not ordinarily be brought back to the same Division. Sub-division or post until the lapse of an interval equivalent to the maximum period for which the post may be held as fixed in the above rules.

✓ 61-A. Except when a longer tenure of service against a post has been specifically prescribed or is authorised by orders of the Head of the Circle in any special contingency, no official shall be retained in the same branch, in the case of a First Class Head Office or in the same office, in the case of other post offices, for more than 5 years and shall not be eligible for posting back to the same branch or office, as the case may be until after three years of the date of his last posting there.

✓ 62. The rotation orders contained in Rules 59 to 61 above in so far as they relate to officials mentioned therein should be followed strictly and any deviation therefrom should not be allowed unless the Head of the Circle is personally and fully satisfied about the need for the same. W.H.

62-A. In addition to any personal requests for transfer which may be made the considerations:—

(a) of affording the staff an equitable opportunity of availing themselves of the facilities for better technical knowledge and experience in larger exchanges or services in better stations;

(b) of retaining suitable officials in duties the continuance in which might enable their utilisation to the best advantage of the service; and

*After 1st
1st Advance*

(c) of meeting the General needs of administration should be kept in view by the competent authorities.

62-B. The provisions of Rules 62-A will apply *mutatis mutandis* to Telephone Monitors also.

TELEGRAPH TRAFFIC

POWERS

63. Transfers at Government expense of any members of the Traffic Branch from one circle to another require the prior sanction of the Director-General. Transfers without relief, or exchanges between the officers of the Telegraph Traffic Services, Class II, of one Circle and those of another, at the expense of the applicants, may be ordered by the Head of the Circle concerned but the formal sanction of the Director-General should be obtained in each case. Exchange of stations between the non-gazetted officers of the Traffic Branch of one Circle and those of another, involving no expense to Government, may be ordered by the Heads of the Circles concerned and in such cases the formal sanction of the Director-General is not necessary but a report should be submitted for information. Temporary transfers of telegraphists from one Circle to another for a period not exceeding three months require the prior sanction of the Director-General and can only be sanctioned in cases in which there is no leave due to the official.

TELEGRAPH MASTERS AND TELEGRAPHISTS

64. In order to avoid expense to Government and hardship to the signalling staff, transfers should be reduced to the minimum compatible with the necessity:—

- (1) of providing telegraph masters with charges of offices,
- (2) of periodically relieving men at unhealthy or exceptional stations,

*After Ed
J. S. M. ✓
Advocate*